

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/3889/2010 - EX[DB]

Date 15/09/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S SHREE BALAJI ISPAT
C/O HOUSE NO 116, SECTOR 20-D SUBASH NAGAR,
MANDI GOBINDGARH(PB)
M/S SHREE BALAJI ISPAT

Appellant
Vs
Respondent

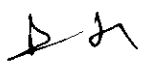
C.C.E. CHANDIGARH

I am directed to transmit herewith a certified copy of **Final order No.798/ 2011 EX[DB]** dated 14-9-11
passed by the Tribunal under **Section 35-C(1) of Central Excises Act, 1944**


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent
C.C.E. CHANDIGARH
C.R. BUILDING, PLOT NO. 19,
SECTOR 17-C, CHANDIGARH
160017
2. Adv. / Consult
MR.G.S SANDHE
163/D, MODEL TOWN, PATIYALA
3. C.D.R
4. Bar association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd, LAW House.1-8, Sector - 10, Faridabad 121003 (Harvana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file


Assistant Registrar
(Excise Appeal Branch)

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
West Block No.2, R. K. Puram, New Delhi.**

Date of hearing/decision 05.09.2011

For approval and signature:

Hon'ble Shri D.N. Panda, Member (Judicial)

Hon'ble Shri Mathew John, Member (Technical)

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982.	yes
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	yes
3	Whether Their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	yes

Excise Appeal No. 3889 of 2010

[Arising out of order in appeal No. 72/CE/CHD-I/2010 dated 31.03.2010 passed by the Commissioner, Central Excise,]

M/s Shree Balaji Ispat

Appellants

Vs.

CCE, Meerut-I

Respondent

Appearance: None for the appellants.

Rep. by Sh. R.K. Verma, DR for the respondent.

**Coram: Hon'ble Sh. D.N. Panda, Member (Judicial)
Hon'ble Sh. Mathew John, Member (Technical)**

FINAL ORAL ORDER NO. 798/2011-EX.

Per: Shri D. N. Panda:

No evidence is on record to show that there is compliance made to the stay order passed on 24.05.2011. Also report of the Registrar shows that there was no appearance and no compliance was made. Failure to make compliance to this order, shall render the appeal liable to be dismissed. We ordered accordingly.

[D.N. Panda]
Member [Judicial]

[Mathew John]
Member (Technical)

Pant